

in Library See No. LT 1596/90]

- (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 15 of 1990)—Union Government (Civil)—Central Subsidy Schemes for Industrial Development in Backward Areas. [Placed in Library See No. LT 1597/90]

MR. SPEAKER: I have not permitted you. All of you, please go to your seats.

(Interruptions)

MR. SPEAKER: I am coming to that. Please go to your seats.

12.40 hrs

At this stage, Shri A. Charles and some other hon. Members came and sat on the floor near the Table."

(Interruptions)

12.41 hrs

ELECTION TO COMMITTEES

- (i) **National Oilseeds and Vegetable Oils Development Board**

[Translation]

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE AND MINISTER OF TOURISM (SHRI DEVI LAL): Mr. Speaker, Sir, I beg to move:

"That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this

House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Oil seeds and Vegetable Oils Development Board, subject to the other provisions of the said Act *vice* Shri Uttam Rathod resigned from the Board."

MR. SPEAKER: The question is:

"That in the pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Oil seeds and Vegetable Oils Development Board, subject to the other provisions of the said Act *vice* Shri Uttam Rathod resigned from the Board."

The motion was adopted

- (ii) **National Welfare Board for seafarers**

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): I beg to move:

"That in pursuance of Rule 4 (i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

MR. SPEAKER: The question is:

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the member of this House do proceed to elect, in such manner as

the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted

(iii) Coconut Development Board

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH): I beg to move:

"That in pursuance of sub-section 4 (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section 4 (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act."

The motion was adopted

(iv) Committee on the welfare of Scheduled Castes and Scheduled Tribes

SHRI ANADI CHARAN DAS (Jaipur): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business

in Lok Sabha, two members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Dr. C. Silvera resigned from the Committee and Shri Nakul Nayak ceased to be a member on his appointment as Parliamentary Secretary."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Dr. C. Silvera resigned from the Committee and Shri Nakul Nayak ceased to be a member on his appointment as Parliamentary Secretary."

The motion was adopted

12.45 hrs

STATEMENT BY MINISTER

Current Fiscal Situation

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I rise to make this statement before the House on some strategic issues in the management of the economy. It is a difficult conjuncture. The large fiscal imbalances persist. The balance of payments situation is serious. The inflationary pressures on the price level are considerable. It is essential for me to put the facts in perspective and share our thinking on these problems with honourable members.

The performance of the economy dur-